

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.48 of 2003
IN
O.A. No.2392 of 2002

New Delhi, this the 4th day of March, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri A.P. Nagrath, Member (A)

Uma Narang w/o A.K. Narang resident of E-40,
Sarita Vihar, New Delhi
last employed as Trainned Graduate Teacher
(TGE), Govt. Boys Secondary (now Senior
Secondary) School, Tughlakabad Extension,
New Delhi.

....Applicant
(Applicant in person)

Versus

Shri Rajinder Kumar,
Director of Education,
N.C.T. of Delhi, Old Secretariat,
Delhi.

....Respondents
(By Advocate : Shri George Parackin)

ORDER (ORAL)

By Shri Justice V.S. Aggarwal, Chairman :

Learned counsel for the respondents states
that the orders passed by this Tribunal in OA have
been complied with. He has filed the reply in this
regard.

2. The applicant without prejudice to her right
to take any other recourse does not press the present
Contempt Petition.

3. Allowed as prayed.

4. Contempt Petition is dismissed as withdrawn.

Rule is discharged.

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(A.P. Nagrath)
Member (A)

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(V.S. Aggarwal)
Chairman

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